

Introduction of Central Goods and Services Tax (Second Amendment) Bill

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to move for leave to introduce a Bill further to amend the Central Goods and Services Tax Act, 2017.

HON. CHAIRPERSON: Motion moved:

?That leave be granted to introduce a Bill further to amend the Central Goods and Services Tax Act, 2017.?

PROF. SOUGATA RAY (DUM DUM): Sir, under rule 71, I oppose the introduction of the Central Goods and Services Tax (Second Amendment) Bill. This relates to raising the age of the tribunal's judges in the Customs, Excise and Service Tax Appellate Tribunal, the State Value Added Tax Tribunal, etc. The age in one of the tribunals is being raised from 67 years to 70 years. There is no reason why this should be raised. In the other, the age of retirement is sought to be raised from 65 years to 67 years. This is absolutely unnecessary. These may have been effected to favour some people who are getting appointments. This is what is called ?trivial legislation?. There is no need for that. ? (*Interruptions*) That is why, the Minister, instead of bringing in such trivial legislation, should look into the matter of inflation. The food prices in November have risen to 3.5 per cent. ? (*Interruptions*)

माननीय सभापति: प्रश्न यह है :

?कि केंद्रीय माल और सेवा कर अधिनियम, 2017 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।?

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति: चर्चा में जवाब हो जाएगा। Let it be left to the hon. Minister.

माननीय मंत्री जी, आप विधेयक को पुरःस्थापित कीजिए।

SHRIMATI NIRMALA SITHARAMAN: Sir, I introduce** the Bill.

माननीय सभापति: आइटम नम्बर- 27, श्रीमती निर्मला सीतारमण जी।

12.14 hrs